

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 52/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 21.10.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and nonrecurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

Date of Hearing : 5.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Azure Power Venus Private Limited (APVPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Others

Parties present : Shri Sitiesh Mukherjee, Advocate, APVPL
Shri Deep Rao Palepu, Advocate, APVPL
Shri Divyanshu Bhatt, Advocate, APVPL
Shri Shubham Arya, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Shri Rajiv Srivastava, Advocate, UPPCL

Record of Proceedings

Learned counsel for the Uttar Pradesh Power Corporation Limited (UPPCL) requested for time to file its reply to the petition. Learned counsel for the Petitioner had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission directed UPPCL to file its reply, by 16.7.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 23.7.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing on 25.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**